

Central Administrative Tribunal
Principal Bench

M.A.No.1930/2003 in
O.A.No.936/2003

Hon'ble Shri Shanker Raju, Member (J)
Hon'ble Shri R.K.Upadhyaya, Member (A)

New Delhi, this the 11th day of September, 2003

Shri Chetan Kumar Rajput
s/o Shri R.L.Rajput
A-141, Motibagh-I
New Delhi - 110 021 & 5 others.... Applicants
(As per memo. of parties)

(By Advocate: Sh. K.L.Bhandula with Shri Sarvish Bisaria)

Vs.

Union of India & Others ... Respondents
(As per memo. of parties)

(By Advocate: Sh. A.K.Bhardwaj for Respondents No.2,
3, 4 and 6 and Shri Madhav Panikar for Respondents
No.1 and 5)

O R D E R (Oral)

By Shri Shanker Raju, Member (J):

The OA was finally heard and orders were reserved on 4.9.2003. In view of Rule 64 of the Central Administrative Tribunal (Rules of Practice), 1993, before we could record reasons and pronouncement of the order, an application has been moved by the applicants, who have duly signed and represented through Shri Sarvesh Bisaria. It is stated by Shri Bisaria that subsequent events have been taken place, which are necessarily to be brought on record for effective adjudication of the controversy. In the interest of justice, they may be allowed to withdraw the present OA with liberty to file a fresh OA in accordance with law.

2. On the other hand, Shri K.L.Bhandula, learned counsel, who represented on earlier stage, has objected to it.

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3. Learned counsel for respondents have not put any objections to this except they contend that as the precious time has already been consumed, applicants should be put to costs.

4. We have carefully considered the rival contentions of the parties. In view of the fact that applicants have duly authorised Shri Bisaria and as though written consent has not been accorded by Shri K.L.Bhandula to the request of the applicants to engage Shri Bisaria as a counsel, in view of the facts and circumstances of the case and in the interest of justice, request of the applicants to engage Shri Bisaria as counsel is allowed. MA is accordingly disposed of.

5. OA is dismissed as withdrawn with liberty to file afresh one, subject to payment of cost of Rs.1000/- to the CAT Bar Library within four weeks from the date of receipt of a copy of this order.

Urgent
(R.K.Upadhyaya)
Member (A)

S. Raju
(Shanker Raju)
Member (J)

/rao/